

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016
CA No.

CORAM:



Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: EZ XBRL Solutions Inc.
V/s.
M/s. EZ-XBRL Solutions Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1).	advocate Prayanka Desai with Atika Varilby M/s Khaitan & Co.	Advocates for Respondent Nos. 1 to 3.	
2)	Rahul D. Oak	Advocate for Petitioners	

Order

CP No.40/98,241-242/NCLT/MB/MAH/2016

Since the Counsel appearing on behalf of the Respondents has stated that the Respondent wants to change the Counsel, if any such change is contemplated, the Respondents can do so, but by next date of hearing, the Respondent side must ready to argue the matter without taking any further adjournment.

List this matter for hearing on 17.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)